

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 923 of 2020

IN THE MATTER OF:

Ceasefire Industries Pvt. Ltd.

....Appellant

Vs

Cambay SEZ Hotels Ltd.

....Respondent

Present:

For Appellant: Ms. Khyati Punjabi, Mr. Keith Varghese, and Mr. Mohit, Advocates.

For Respondent: Mr. Garvit Khandelwal, Advocate.

O R D E R
(Through Virtual Mode)

10.12.2020: Shri Garvit Khandelwal, Advocate appears on behalf of the Respondent. Ms. Khyati Punjabi, learned counsel for the Appellant may provide complete set of appeal paper book to learned counsel for the Respondent during the course of the day. Reply affidavit may be filed by the Respondent within 20 days. Rejoinder thereto, if any, may be filed by the Appellant within 10 days.

Learned counsel for the parties may file their short written submissions, not exceeding three pages, supported by relevant case law/ compilation of judgments alongwith their pleadings.

List the matter 'for admission (after notice)' on **27th January, 2021.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Dr. Ashok Kumar Mishra]
Member (Technical)

[Shreesha Merla]
Member (Technical)

am/gc